

(7)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 01/03/2018 AT 10.30 AM

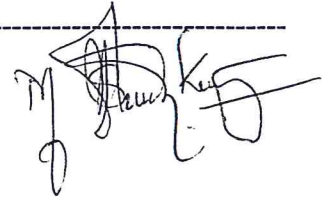
PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/431/ (IB)/2017
NAME OF THE PETITIONER(S) : SSA & COMPANY
NAME OF THE RESPONDENT(S) : NAG YANG SHOES PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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CA - M. Suresh Kumar

Resolution Addressed



ORDER

IRP present. It is on record that the Application was filed by the IRP on 08.12.2017, which has been listed before this Bench on 12.02.2018. There was no representation on behalf of the IRP, and the matter was adjourned. The same has been listed today. IRP has submitted that vide Resolution dated 07.09.2017, the CoC in its 1st meeting has proposed to appoint him viz., Mr.Mahalingam Suresh Kumar as RP in the matter.

The Application has been perused including the minutes of the first CoC, it appears that the CoC has proposed to appoint IRP as RP with 100% approval of the Financial Creditor. Therefore, Mr.Mahalingam Suresh Kumar is hereby appointed as RP, with a direction to perform the functions in accordance with the relevant provisions of I&B Code, 2016 and the Regulations made thereunder.

Accordingly, the Application stands **disposed of**.

(CH.MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)